

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17158/2021

(Arising out of impugned final judgment and order dated 05-10-2021 in WP No. 9400/2021 passed by the High Court for the State of Telangana at Hyderabad)

SURAJ JAI SRIRAMDAS & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.138834/2021-PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

WITH SLP(C) No. 17153/2021

(FOR ADMISSION and I.R. and IA No.138702/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.138697/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

W.P.(C) No. 1174/2021

(FOR ADMISSION and IA No.138673/2021-STAY APPLICATION)

Date : 27-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Himanshu Satija, Adv.  
Mr. B. K. Satija, AOR

Ms. Anitha Shenoy, Sr. Adv.  
Ms. K. V. Bharathi Upadhyaya, AOR  
Ms. Srishti Agnihotri, AOR  
Ms. Sanjana Grace Thomas, Adv.  
Ms. Aarti Krupa Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, the petitioners, if eligible, are permitted to appear in the counselling in the General

category, at par with Indian Citizens to pursue their respective courses.

It is made clear that the aforesaid interim relief is limited to the academic year 2021-2022 only.

Tag with Writ Petition (Civil)No.1397 of 2020 and batch.

(ANITA MALHOTRA)  
COURT MASTER

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR